

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE AND BANKING  
( REVENUE WING )

NEW DELHI: DATED THE OCTOBER 25th ., 1976.

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NOTIFICATION  
( INCOME TAX )

No.1536 (F.No.197/105/76-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the following funds for the purpose of the said section for and from the assessment year(s) 1976-77.

- (i) Armed Forces Benèvolent Fund.
- (ii) Special Fund for Reconstruction and Rehabilitation of ex-servicemen.
- (iii) Armed Forces Reconstruction Fund.
- (iv) India Gorkha Ex-servicemen's Welfare Fund.
- (v) Central Post War Resettlement Fund.
- (vi) Armed Forces Flag Day Fund.
- (vii) War Bereaved & Disabled Servicemen Special Relief Fund.
- (viii) Indian Soldier 'Sailors' & Airmen's Board Fund.

Sd/-

(T.P. JHUNJHUNWALA)

DIRECTOR GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

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2. The Commissioner of Income-tax, Delhi-II, New Delhi with reference to his letter No. CIT-II/TE(25)/76/2349, dated 6.10.76.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(IAS)/(P&FR)/(Inv.), New Delhi.
5. Director of C&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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Sd/-